



# မင်္ကြန်င်္ခီ **ငာಜ**်ဆုံသော THE ANDHRA PRADESH GAZETTE PUBLISHED BY AUTHORITY

PART I EXTRAORDINARY

No.1236 AMARAVATI, SUNDAY, OCTOBER 22, 2023

G.1077

### **NOTIFICATIONS BY GOVERNMENT**

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#### GOVERNMENT OF ANDHRA PRADESH ABSTRACT

PENSIONS - Dearness Relief — Dearness Relief (DR) to Pensioners /Family Pensioners with effect from 01-07-2022— Sanctioned — Orders —Issued.

#### FINANCE (HR.III-Pension, GPF) DEPARTMENT

G.O.Ms.No.115 Date: 22.10.2023 Read the following:-

- 1. G.O.Ms.No.2, Finance (HR.III-Pension, GPF) Department, dated 17.01.2022.
- 2. G.O.Ms.No.9, Finance (HR.III-Pension, GPF) Department, dated 17.01.2022.
- 3. G.O.Ms.No.115, Finance (HR.III-Pension, GPF) Department, dated 03.06.2022.
- 4. G.O.Ms.No.67, Finance (HR.III-Pension, GPF) Department, dated 01.05.2023.
- 5. Ministry of Finance, Dept. of Exp. Govt. of India, No.1/3/2008-E-II (B) dt.12.10.2022.

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#### ORDER:

In the reference 1<sup>st</sup> read above, Government have issued comprehensive orders, for Revision of Pay Scales, 2022 to the retired employees (Pensioners/Family pensioners) of Government of Andhra Pradesh.

- 2. In the reference  $2^{nd}$  read above, Government have issued orders for release of Dearness Relief (DR) for the period from 01.07.2019 to 31.12.2021 to the pensioners/family pensioners.
- 3. In the reference 3<sup>rd</sup> read above, Government have issued orders for release of Dearness Relief (DR) in respect of Pensioners /Family Pensioners, drawing their pay in the Revised UGC Pay Scales, 2006 and the Judicial Pensioners/Family Pensioners whose pay was revised as per Sri Padmanabhan Committee Report vide the G.O. Ms. No.73, Law (LA&J, SCF) Department, dated 01.05.2010 with effect from 01.07.2021.
- 4. In the reference 4<sup>th</sup> read above, Government have issued orders for release of Dearness Relief (DR) with effect from 01.01.2022 in respect of Pensioners / Family Pensioners.
- 5. Government hereby order the revision of Dearness Relief (DR) sanctioned in the Government orders 4th read above to the Pensioners/Family Pensioners, from 22.75% of the Basie Pay to 26.39% of the Basie Pay with effect from 01.07.2022 in respect of:
  - a. those who retired from service after 01.07.2018 and drawing pension in the Revised Pay Scales, 2022;
  - b. those who retired prior to 01.7.2018 and whose pension was consolidated in the light of orders issued in the G.O. 1<sup>st</sup> read above.
- 6. Government also hereby order to revise the rates of Dearness Relief with effect from 01.07.2022 to various categories of pensioners in the State w.r.t 5th read above, as indicated below:

S1. No.	Category	Existing Rate (%)	Revised Rate (%)
1	UGC Pensioners/ Family Pensioners drawing UGC Pay Scales 2006.	203	212
2	UGC Pensioners / Family Pensioners- drawing UGC Pay Scales 2016	34	38
3	Judicial Pensioners whose pay scales were revised as per Justice E. Padmanabhan Committee report vide G.O. Ms. No.73, Law (LA&J, SC-F) Department, dated. 01.05.2010	203	212
4	Judicial Pensioners/ Family Pensioners whose pay, scales were revised as per Second National Judicial Pay Commission, vide G.O. Ms. No.58, Law (LA&J SC-F) Department, dated 22-10-2022.	34	38

- 7. These orders are applicable to:
  - (1) (a) All Government Pensioners in receipt of Service Pensions, Family Pensions under Revised Pension Rules, 1951, Andhra Pradesh Liberalised Pension Rules, 1961 and Andhra Pradesh Government Servants (Family Pension) Rules, 1964.
    - (b) Teaching and Non-Teaching pensioners of Municipalities, Panchayat Raj Institutions and Aided Educational Institutions, in receipt of pensions under the Andhra Pradesh Liberalised Pension Rules, 1961 and Andhra Pradesh Government Servants (Family Pension) Rules, 1964.
    - (c) Teaching and Non-Teaching staff in Aided Educational Institutions in receipt of pensions under the Contributory Provident Fund-cum- Pension and Gratuity Rules, 1961 and Andhra Pradesh Liberalised Pension Rules, 1961.
    - (d) Those drawing family pensions under G.O.Ms.No.22, Finance & Planning (FW: Pen.I) Department, dated. 16.1.1971, G.O.Ms. No.104, Finance & Planning (FW: Pen.I) Department, dated 13.4.1973 and G.O.Ms.No.25, Finance & Planning (FW: Pen.I) Department, dated 2.2.1974.
    - (e) Pensioners in receipt of Compassionate Pension under the rules for Compassionate Pensions and Gratuities in the Hyderabad Civil Services Rules; and
    - (f) Those in receipt of Pensions under the Wound and Extraordinary Pension Rules.
  - (2) Pensioners governed by Andhra Pradesh Revised Pension Rules, 1980.
- 8. These orders are not applicable to the financial assistance grantees and others who are not entitled for Dearness Relief.
- 9. The Dearness Relief sanctioned in above paras shall be paid with pension of November 2023, payable in December 2023. The arrears on account of increase of DR for the period from 01.07.2022 to 31.10.2023 shall be paid in three (3) equal installments in April, July & October, 2024.
- 10. All the Treasury Officers/ Pension Payment Officers shall work out and make payments of the Dearness Relief on Pension sanctioned in this order without waiting for further authorization/ instructions from the Accountant General (A&E), Andhra Pradesh, Vijayawada in terms of the orders issued in the G.O.Ms.No.270, Finance & Planning (FW: PSC.I) Department, dated. 7.10.1986.
- 11. All the Treasury Officers/Pension Payment Officers shall work out and make payments of the dearness relief on pension sanctioned in this order in terms of orders issued in the G.O.Ms.No.122, Finance (Pen.I) Department, Dt: 22.05.2014
- 12. The expenditure is allocable among the various States in accordance with provisions of Rule 24 of the incidence of Pension Rules in Appendix III-B of the Andhra Pradesh Accounts Code, Volume-I.
- 13. In respect of the categories of employees who are not covered for payment through the Treasuries, the expenditure shall be debited to the Pension Fund of Zilla Parishad and Pension Fund of the respective Municipal Councils.
- 14. In respect of the Pensioners of the Universities, the expenditure on account of the Dearness Relief now sanctioned above shall be met from the Block Grants allotted to them.
- 15. The CEO, APCFSS is directed to develop a software module to calculate the DA arrears and generate due drawn statement to facilitate generation of DA arrears bills by the Drawing & Disbursing Officers.

16. The G.O is available on Internet and can be accessed at the address http://apgazette.egg.gov.in

#### (BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

## CHIRANJIV CHOUDHARY PRINCIPAL SECRETARY TO GOVERNMENT (HR)

To

All Departments of Secretariat.

All Heads of Departments.

The Director of Treasuries and Accounts, A.P., Mangalagiri, Guntur District.

The Director of State Audit, A.P., Mangalagiri, Guntur District.

The Director of Works and Accounts, A.P., Mangalagiri, Guntur District.

The Pay and Accounts Officer, A.P., Mangalagiri, Guntur District.

The Principal Accountant General (A&E) A.P. Stallin Road, Vijayawada.

The Principal Accountant General (G&SSA) A.P. Vijayawada.

The Principal Accountant General (E&RSA) A.P., Vijayawada

The Accountant General of other states given below through A.G., A.P. Vijayawada (50 copies)

The Accountant General, Tamilnadu, Chennai.

The Accountant General, Maharashtra, Mumbai.

The Accountant General, Gujarat.

The Accountant General (A&E) Kerala, P.N.No.5607 Tiruvananthapuram-695039.

The Accountant General (A&E) Karnataka, Bangalore.

The Accountant General (A&E), U.P., Allahabad.

The Accountant General (A&E), Haryana, Chandigarh.

The Accountant General (A&E), Punjab, Chandigarh.

The Accountant General (A&E), Rajasthan, Jaipur.

The Accountant General (A&E), Assam, Dispur.

The Accountant General (A&E), Bihar, Patna.

The Accountant General, Orissa, Bhubaneswar.

The Accountant General, (A&E-II), Madhya Pradesh, Gwalior.

The Accountant Officer (Pen. Co-Ordination), O/o the Principal Accountant

General (A&E) Calcutta, West Bengal.

The Secretary to Government, Finance Department, Secretariat, Chennai, Tamilnadu.

The Secretary to Government, Finance Department, Secretariat, Trivandrum, Kerala.

The Secretary to Government, Finance Department, Secretariat, Bhubaneshwar, Orissa.

The Public Accounts Officer, Treasury, Pondicherry.

The Principal Secretary to Governor, Raj Bhavan, Vijayawada.

The Registrar General, High Court of Andhra Pradesh & Nelapadu.

The Registrar Lokayukta and Upa Lokayukta, A.P. Kurnool

The Principal Secretary, Andhra Pradesh Public Service Commission, Vijayawada.

The Managing Director, A.P. GENCO, Vidyut Soudha, Vijayawada.

The Managing Director, A.P. TRANSCO, Vidyut Soudha, Vijayawada.

All the District Collectors in Andhra Pradesh.

All the District Judges in Andhra Pradesh

All the District Treasury Officers in Andhra Pradesh.

All the Chief Executive Officers of Zilla Praja Parishads in Andhra Pradesh.

All the District Panchayat Officers in Andhra Pradesh

All the District Educational Officers in Andhra Pradesh.

All the Commissioners/Special Officers of Municipalities/Municipal Corporations in A.P.

The Registrars of all the Universities in Andhra Pradesh.

The Secretary Tungabhadra Project, Via. Hospet, Ballary District.

The Director of State Ports, Kakinada, East Godavari, A.P.,

All the Secretaries, Agricultural Market Committees through Commissioner & Director of Agriculture Marketing (30 copies).

The Resident Commissioner, A.P. Bhavan, Ashoka Road, New Delhi-110001.

The Pay & Accounts Officer, Government of Andhra Pradesh, New Delhi-110 001 All the Pensioners Associations in Andhra Pradesh. SF/SC's.

//FORWARDED:: BY ORDERD//

M. Syneethan SECTION OFFICER